7:-



Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

BHAGLOGTHI Jon Caught r/wife of	
Agod G.f years, resident of BLOCK ROAD NARKA Timention full postal a	address), a candidate at the above
Election, do hereby solemnly affirm and state on oath as under:-	Harry State of State of
(strike out whichever is not applicable)	
(1) I am a candidate set up by P. J. P. (name of the political par	ty) / am contesting as an

(2) Details of PAN and status of filing of Income tax return :

Independent candidate.

Sl. No.	Names	Permanent	The financial year for		
	BHAGNATIDEVI	Account Number (PAN)	which the last Income-tax return has been filed	shown in income Tax Return (in Rupees)	
1.	Self	ABNPD 9102F	2010-11	2795997 .	
2.	Spouse-	No	10	No	
3.	Dependent I	NO	NO.	ND	
4.	Dependent 2	No	110	MO .	
5.	Dependent 3	NO	MO	MD	

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description	272227	
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	NO		
(b)	Name of the court, Case No. and Date of order taking cognizance :	. 140		
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	40,		

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	No
(b)	Name of the Court(s), Case No. and	ND
	Date(s) of order(s).	79.0

(5) That I give herein below the details of the assets (movable and inamovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4 . Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Cash in hand	448466-	NO	HD	140	ND :
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	SBIBASHA SBAC. NO 1083946291 \$1778535.	No. of the last of	No	MD	NO.
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Not	, Nó	AID.	NO	ND.
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	NO	VA.	NO	MD	64
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	No	NO .	NO	ND	^/)
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	BOLERO. H-2-DI PIF 678500/2	NI	no	no	V4
(viř)	Jewelry, bullion and valuable thing (give details of weight and value)	Graff - 6938		000	no	m

Any other assets such as value of Claims/interest	62210-	ND	m	· 200	, m
ix, Gross Total value	1432599	· m	r	mo	! N

Details of Immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	BALBAL	w	No	m	r
	Area (Total measurement in acres)	LATO Acre		7/4	do	m
	Whether inherited property (Yes or NO)	m	100	h	tvo	m
	Date of purchase in case of self acquired property	13-7-2010.	No	No.	M	m
	Cost of Land (in case of purchase)at the time of purchase	48000 -	No	8V×	ovi	n
	Any Investment on the land by way of development, construction etc.	NIL	NO	NO	m	7
	Approximate Current market value	1316000.	n.	no	no	n.
ii)	Non-Agricultural Land Location(s) Survey number(s)	M	NO	NO	NP	NO
	Area (Total measufement in sq. ft.)	No !	Hio	MO	MD	NO .
	Whether inherited property (Yes or NO)	H6	No	NB-	No	000
	Date of purchase in case of self acquired property	NO	NO	No	no	200
	Cost of Land (in case of purchase) at the time of purchase	NO	tra	100	140	но
	Any Investment on the land by way of development, construction etc.	No	No	No.	1/2	No
	Approximate Current market value	No .	NU	no	no	02
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	Mo	240	m	no	n
	Built up Area (Total measurement in sq. ft.)	00	n	no	no	m

	V tesher inherited property (* es or NO)	NO	NO	MO	40	No.
	Day of purchase in case of serf	N/0	NO	NO	No	n
	C ust of property (in case of pi rchase) at the time of pi rchase	NO	148	NO	no	No
	Any Investment on the property by way of development, construction etc.	MD	NO.	ND	NO	NO
	Approximate Current market value	'no	m	no	no	M
(iv)	apartments,) -Location(s) - Survey number(s)	ovo	NO	n/p	m	no
	Area (Total measurement in sq. ft.)	rvo	No	No	no	no
	Built up Area (Total measurement in sq. ft.)	. No	no	no	n	no
	Whether inherited property (Yes or NO)	NO	no	rvp	No	no
	Date of purchase in case of self acquired property	1/7	. 40	ND	NO	100
	Cost of property (in case of purchase) at the time of purchase	mb.	no	no	no	No
	Any Investment on the land by way of development, construction etc.	no	no	no	no	no
	Approximate Current market value	044	X+2	n	no	no
v)	Others (such as interest in property)	No	No	no	no	no
vi)	Total of Current Market Value of (i) to (v) above	No	m	no	No	10

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Amount outstanding	2 7 USEMPY 5,86875 0 TOB LOA	ro	hi	no	h
•	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding. Nature of Joan	L.	m	wo	n's	NV

	Any other liability	MIL	aro.	No	M	TAS
	Grand total of liabilities	5 86 875	NO	ND	100	In-
(ii)	Government Dues; Dues to departments dealing with government secommodation	ND	NO	NO	No	No
	Dues to departments dealing with supply of water	MO	. NO	ND	100	120
	Dues to departments dealing with supply of electricity	NO	NO	НД	NO	NO
	Dues to departments dealing with supply of telephones/mobiles	NO	NO	no	no	no
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NO	No	M	no	no
	Income Tax Dues	NO	ND	ND	NO	m
	Wealth Tax Dues	NO	MD	ND	ND	100
	Service Tax Dues	NO.	M	Act	NI	M
	Municipal /Property Tax Dues	No.	ND	NO	No	TWO.
	Sales Tax Dues	NO	NO	mo	100	no.
	Any other dues	n.to	NO	no	no	no
	Grand total of all Govt. dues	982 874	·M	80.	- dn	n

(7) Details of profession or occupation:
a. Self.............P.U.B.L.) & REPRESNTATIVE - M.L.A.

b. Spouse :... SERVICE.

(8) My educational qualification is as under: V CLASS.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. BHAGIRATHI DEVI
	The province and the same of t	BLOCK ROAD NARKATIAGAM.
	Number and Name of the constituency and state	02 RAMNAGAR BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	BHARTIYA DANTA PARTY
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NO

	CO	Total number of Pending , art (s) have taken cognizar	C.		No -		to
5		Wal ABHPDA	102 E		en for which la	4	Letel Income Shawa
_	-	Candidate					
_	alphanetric file	Spouse:					
	(c)	Dependents			The Samuel Control of		
6.	-	Details	of Assets and				
A.	-	Description	Self	Spouse	Dependent-I	Dependent	-II Dependent-III
		Moveable Asset (Total value)	1432599.	~0	h	to	10
B.		İmmovable Asset	Perlang.				
	(f)	Purchase Price and Development Cost of Immovable Property (Total Value)	4 60000 -	+	-		
	(ii)	Approximate Current Market Price of Asset (Total Value)	1316 ma.	10	Ю	ho	~
7		Liabilities	2-00				
		(i) Government dues (Total)	586875	m	m	. W	n
		(ii) Loans from Bank, Financial Institutions and others (Total)	no.	h)	h	ho	N.
8,	((ghest educational qualific Give details of School / Un urse) (Name of the School	iversity educat	tion with	full form of the	certificate/	diploma/ degree

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) L my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

....this the.....day of.....

DEPONENT

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly.